

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

ITEM No. 3

IA(I.B.C)/907 (CH)2023, IA(I.B.C)/ 1345 (CH)2023, IA(I.B.C)/ 1348 (CH)2023,

IA(I.B.C)/ 2681 (CH)2023,IA(IBC)/1019(CH)2023

C.P. (IB)/122(CH)2022

(Admitted)

**IN THE MATTER OF:-**

Raj Kumar Garg

...Petitioner

Versus

Vikas Proppant & Granite Limited

...Respondent

**Under Section: 9, IBC 2016, 60(5),19(2), 12(2) and Rule 11 of NCLT, 2016**

**Order delivered on 17.04.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA  
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR  
MEMBER (JUDICIAL)**

**PRESENT:**

**For the petitioner** : Ms. Preeti Yadav, Proxy counsel

**For the respondent** : Ms. Swati Saluja, Proxy counsel

**ORDER**

In view of the Resolution of the Bar dated 16.04.2024, the Members of the Bar have abstained from Court work today. Therefore, the present petition is adjourned to 06.05.2024, in the supplementary list.

Sd/-

**(UMESH KUMAR SHUKLA)  
MEMBER (TECHNICAL)**

Tanvi

Sd/-

**(HARNAM SINGH THAKUR)  
MEMBER (JUDICIAL)**